

Statement*Utilisable Water Resources of River Basins of India*

Sl.No.	River Basin	Utilisable surface water resources (BCM)**
1.	Indus	46
2.	Ganga-Brahmaputra-Meghna	
	(a) Ganga	250
	(b) Brahmaputra	24
	(c) Barak and others	
3.	Godavari	76.3
4.	Krishna	58
5.	Cauvery	19
6.	Subernarekha	6.8
7.	Brahmani-Baitarni	18.3
8.	Mahanadi	50
9.	Pennar	6.9
10.	Mahi	3.1
11.	Sabarmati	1.9
12.	Narmada	34.5
13.	Tapi	14.5
14.	West Flowing Rivers from Tapi to Tadri	11.9
15.	West Flowing Rivers from Tadri to Kanyakumari	24.3
16.	East Flowing Rivers between Mahanadi and Pennar	13.1
17.	East Flowing Rivers between Pennar and Kanyakumari	16.5
18.	West Flowing Rivers of Kutch and Saurashtra including Luni	15
19.	Area of Inland Drainage in Rajasthan	--
20.	Minor Rivers draining into Myanmar (Burma) and Bangladesh	--
TOTAL		690

**CWC Publication "Water Resources of India, 1988"

Loss due to import of pulses

*74. SHRI PRABHAT JHA: Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

(a) whether Government is aware that a loss of 1000 crore has been suffered in import of pulse during 2006 to 2011 by Government;

- (b) if so, the details thereof;
- (c) the reasons for loss in import of pulses;
- (d) the details of the companies which were awarded tender for import of pulses during the said period;
- (e) whether any enquiry/action has been initiated in this regards; and
- (f) if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (PROF. K.V. THOMAS): (a) and (b) During the period 2006 to 2011, under the 15% reimbursement scheme, the four designated importing agencies (NAFED, PEC Ltd., MMTC Ltd. and STC Ltd.) incurred a total loss of Rs. 1104.58 crore (excluding MMTC's loss for 2010-11) on account of import of pulses. Under the scheme, loss incurred up to 15% of the landed cost is reimbursable by the Government.

Agency-wise and year-wise losses incurred by these agencies for import of pulses under the scheme are as below:

	(Rs. crore)					
	2006-07	2007-08	2008-09	2009-10	2010-11	Total
PEC			240.35	163.80	36.96	441.11
MMTC			9.73	128.86	*	138.59
STC			16.88	186.93	73.15	276.59
NAFED	4.14	21.31	43.64	172.85	5.99	247.93
TOTAL	4.14	21.31	310.60	652.43	116.10	1104.58

* Not applicable

(c) The losses occurred as the sale proceeds from imported pulses were less than the expenditure incurred by the designated agencies (NAFED, PEC Ltd., MMTC Ltd. and STC Ltd.) in import, clearing from port and storage of the pulses.

(d) to (f) Information is being collected.

Violation of the Model Code of Conduct

*75. SARDAR SUKHDEV SINGH DHINDSA: Will the Minister of LAW AND JUSTICE be pleased to state:

(a) the details of the complaints received by the Election Commission of India against political parties/candidates, etc. for violating the Model Code of Conduct during the recently concluded elections to State Legislative Assemblies; and

(b) the follow-up action taken in each case?

THE MINISTER OF LAW AND JUSTICE (SHRI SALMAN KHURSHEED): (a) and (b) The information is being collected and will be laid on the Table of the House.